rary for the information of the Honble Members of Parliament, Accord, ing to Section 3(4) of the Commission of Inquiry Act, 1952, the rare : of the Commission is required to be laid before the House of the People together with a Memorandum of the action taken thereon, within a period of six months of the submission of the report by the Commission to the Government. Action in pursuance; of this provision is being taken by the Government.

(c) Does not arise.

## Punjah Governor's views on operation Bluestar

## 2488 SHRI PRAMOD MAHAJAN SHRI VITHALRAO MADHAV: RAO JADHAV.

SHRI PRABHAKAR B. KORE:

SHRI H. HANUMANTHAP-PA:

DR. RATNAKAR PANDEY: SHRIMATI SATYA BAHIN: MISS SAROJ KHAPARDE :

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the Punjab Governor, Shri Vierndra Verma, has described Operation Bluestar as Himalayan Blunder and has offered apologies for the same; and

(b) if so, what are the views of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) (b) Government have seen and news reports attributing to the Governor, a statement in this regard. Another news-item published in the uational dailies on 28th July, 1990 to the effect that the Governor had clarified that the views expressed by him about Operation Blue Star were his personal views has also come to notice. The Government have no comments in this regard.

Law and Order Situation in the Country

2459; SHRI VITHALRAO MADHAV, RAO JADHAV:

> SHRI PRABHAKAR B. KORE: SHRI H. HANUMANTHAPPA:

Will the Minister of HOME AFF. AIRS be pleased to state:

(a) whether it is a fact that the law and order situation in the country has recently deteriorated;

(b) what is the total number of killings, murders, rapes, atrocities on Scheduled Castes and Scheduled Tribes in Tamil Nadu in the first six months of 1990 as compared to the corresponding period of last year; and

(c) what steps Government propuse to take to control the law and order situation in the coming months?

MINISTER OF STATE THE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c) Under the VIIIth Sched. ule to the Constitution 'public order' and 'police' are State subjects, The primary responsibility for maintenance of law and order thus directly devolves on the State Governments. Nevertheless, the Central Governtouch with the ment remains in State Governments and constantly monitors and reviews the situation. As and when necessary, suitable assistance is provided to the State Governments.

The information relating to Tamil Nadu is being obtained and a Statement will be laid on the Table of the House.

## मंत्रियों, मंसद सदस्यों ग्रौर सरकारी ग्राधिकारियों के विदेशो दौरे

2490. डा० ग्रबरार ग्रहमद खान क्या गृह मंत्री यह बताने की पृपा करेंगे कि :

(क) उन मंत्रियों, सरकारी अधि-कारियों तथा संसद् सदस्यों के नॉम क्या